

**(2018) 07 CHH CK 0328**

**Chhattisgarh High Court**

**Case No:** Writ Petition (C) No. 2058 Of 2018

Pragatisheel Machhua Sahkari

Samiti Maryadit Girra

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

**Date of Decision:** July 26, 2018

**Hon'ble Judges:** Sanjay K. Agrawal, J

**Bench:** Single Bench

**Advocate:** Pushpendra Kumar Patel, Ashish Surana

**Final Decision:** Disposed Of

**Judgement**

Sanjay K. Agrawal, J

1. This writ petition has been preferred by the petitioner being aggrieved against the order dated 22.03.2018 (Annexure - P/1) passed by Additional Commissioner, Raipur.

2. Learned State counsel would submit that against the order of Additional Commissioner, revision would be maintainable before the Revisional Authority under the Chhattisgarh Panchayats (Appeal and Revision) Rules, 1995 (for brevity, 'Rules of 1995').

3. At this stage, learned counsel for the petitioner submits that he may be allowed to prefer revision before the Revisional Authority under the Rules of 1995.

4. The prayer is fair and reasonable and is accordingly allowed.

5. Be that as it may, if the petitioner prefers revision before the Revisional Authority within two weeks from today, it will be considered and decided by the said authority, expeditiously, in accordance with law.

6. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).

Certified copy today.